

OBITUARY REFERENCE ADDRESSED BY HON'BLE MR. JUSTICE N. KOTISWAR SINGH, JAD, GAUHATI HIGH COURT, GUWAHATI, ON 21.01.2020 AT 3.30 PM, ON ACCOUNT OF SAD DEMISE OF KHAGENDRA CHANDRA MAHANTA, ADVOCATE AND A MEMBER OF THE GAUHATI HIGH COURT BAR ASSOCIATION

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

BEFORE

HON'BLE MR. JUSTICE N. KOTISWAR SINGH
 HON'BLE MR. JUSTICE MANASH RANJAN PATHAK
 HON'BLE MR. JUSTICE MANOJIT BHUYAN
 HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA
 HON'BLE MR. JUSTICE SUMAN SHYAM
 HON'BLE MRS. JUSTICE RUMI KUMARI PHUKAN
 HON'BLE MR. JUSTICE ACHINTYA MALLA BUJOR BARUA
 HON'BLE MR. JUSTICE PRASANTA KUMAR DEKA
 HON'BLE MR. JUSTICE AJIT BORTHAKUR
 HON'BLE MR. JUSTICE HITESH KUMAR SHARMA
 HON'BLE MR. JUSTICE MIR ALFAZ ALI
 HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI
 HON'BLE MR. JUSTICE NANI TAGIA
 HON'BLE MR. JUSTICE MANISH CHOUDHURY
 HON'BLE MR. JUSTICE SOUMITRA SAIKIA
 HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA
 HON'BLE MR JUSTICE S. HUKATO SWU

REFERENCE BY:

1. Mr. J. Payeng : Secretary General, Gauhati High Court Bar Association.
2. Mr. Putul Ch. Deka : President, Gauhati High Court Advocates' Association.
3. Mr. H.R.A Choudhury : Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh & Sikkim



4. Mr. R.C. Barpatragohain : Advocate General, Assam.
5. Mr. B. D. Goswami : Addl. Advocate General, Arunachal Pradesh
6. Mr. Arun Dev Choudhury : Additional Advocate General,
Mizoram.
7. Mr. S.C.Keyal : Assistant Solicitor General of India.
8. Ms. M. Kechi : Govt. Advocate, Nagaland.

REPLY BY: HON'BLE MR JUSTICE N. KOTISWAR SINGH

1. My esteemed colleagues on the Bench.
2. Mr. J. Payeng : Secretary General, Gauhati High Court Bar Association.
3. Mr. Putul Ch. Deka : President, Gauhati High Court Advocates' Association.
4. Mr. H.R.A Choudhury : Chairman, Bar Council of Assam, Nagaland, Arunachal Pradesh, Mizoram and Sikkim.
5. Mr. R.C. Barpatragohain : Advocate General, Assam.
6. Mr. B. D. Goswami : Addl. Advocate General, Arunachal Pradesh
7. Mr. Arun Dev Choudhury : Additional Advocate General, Mizoram.
8. Mr. S.C.Keyal : Assistant Solicitor General of India.
9. Ms. M. Kechii : Government Advocate, Nagaland.
10. Learned Senior Members and other Members of the Bar.
11. Learned Members of Judicial Service and Registry.

We have assembled here today, in this Reference, to mourn the sudden demise of Khagendra Chandra Mahanta, an Advocate and Member of the Gauhati High Court Bar Association, who left for his heavenly abode on 10th January, 2020. He was born on 01.06.1932. At the time of his death, he was 87 years old. This occasion is yet another reminder to all of us of the finiteness of our lives.



Late Khagendra Chandra Mahanta was a resident of Rajgarh Road, Guwahati. His father's name was late B.R. Mahanta. He was very knowledgeable and an honest person, with a heart full of compassion, and was loved by all. He was born in Tezpur Town and did his graduation from Darrang College. He obtained his LL. B degree in the year 1969 from University Law College, Guwahati University and secured 6th position. He joined as a Member of Gauhati High Court Bar Association on 12.12.1969 and started practice as an Advocate in the Gauhati High Court, Guwahati. He was the Standing Counsel of Gauhati Municipal Corporation from 1983 to 1996. He was the Additional Government Advocate, Assam from 1992 to 1996 and 2001 to 2013. He was the Secretary of State Law Commission from 1996 to 2011. Besides being an Advocate, he was an eminent singer of '*Kamrupi Lokageet*'. Apart from other relatives, he has left behind one son and one daughter.

The demise of Khagendra Chandra Mahanta is undoubtedly a great loss not only to his family members but also to the legal fraternity.

I, on my behalf and on behalf of my esteemed colleagues, and also on behalf of the members of the Registry, convey heartfelt condolences to the members of the bereaved family and pray to the Almighty to give strength to his family members to reconcile and bear the irreparable loss.

And, as a mark of respect to the departed soul, I request learned members of the Bench and the Bar to observe one minute's silence. Let us pray to the Almighty to grant eternal peace to the departed soul.

ONE MINUTE SILENCE

The Court work will remain suspended for the rest of the day as a mark of respect to the departed soul.



Registry shall send a copy of the proceedings of this Reference to the bereaved family.



(N. KOTISWAR SINGH)
Judge (Administrative Department)
Gauhati High Court, Guwahati